

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 36/81 SCHEDULED TO BE HELD ON 22.11.2011 BUT ACTUALLY HELD ON 05.12.2011.

The Meeting No. 36/81 of Norms Committee-II was held on 14.10.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri A.K.Mishra	MOS
4.	Sh Praveen Sharma, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.12.2011 as under:- - Following may be suffixed with the description of export product: “ OD 20 mm & less – Qty 5.031 MT, - OD 27 mm & less – Qty 16.486 MT & - OD 33.40 mm & less – Qty 5.727 MT.”				

2. Total net weight of export product may be modified as 27.244 MT.
3. Description and quantity of import item may be modified as under:
“ Stainless Steel Tubes/Pipes(Hot Finished) Grade 316L

Size OD 25 mm & above – Qty 6.213 MT,

Size OD 33.40 mm & above – Qty 20.36 MT &

Size OD 38 mm & above – Qty 7.073 MT.”

4. Total quantity of import items may be allowed as 33.646 MT inclusive of 23.5 % wastage as claimed by the firm after taking clue from SION C-831.

R/ A may take suitable consequential action accordingly.

2	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

3	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 20.12.2011.			

4	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:03.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 03.01.2012.			

5	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:03.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 03.01.2012.			

6	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Reject
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:
	Decision :NC decided to reject the case as the firm has not submitted the reply despite several reminders.			

7	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:03.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 03.01.2012.			

8	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:03.01.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 03.01.2012.			

9	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:03.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 03.01.2012.			

10	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:03.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 03.01.2012.			

11	Case No.:12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case			

stands deferred and to be relisted on 03.01.2012.

12	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:03.01.2012
	Decision :NC observed that reply of the firm has not been received despite two reminders hence decided to send a final reminder to form. The case stands deferred and to be relisted on 03.01.2012.			

13	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.12.2011 as under:- Taking clue from SION C-1580, quantities of import items at Sl Nos. 1, 2 , 3 & 4 may be allowed as applied for i.e. 38110 Kgs., 10300 Kgs., 1545 Kgs & 1545 Kgs respectively inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			

14	Case No.:30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:03.01.2012
	Decision :NC observed that comments from MNRE is still awaited despite several reminders, hence decided to send a D.O. letter to JS, MNRE to expedite comments. The case stands deferred and to be relisted on 03.01.2012.			

15	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:03.01.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 03.01.2012.			

16	Case No.:34/1/81-ALC2/2011	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date:03.01.2012
	Decision : NC observed that comments from MNRE is still awaited despite several reminders, hence decided to send a D.O. letter to JS,			

MNRE to expedite comments. The case stands deferred and to be relisted on 03.01.2012.

17	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:03.01.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 03.01.2012.			

18	Case No.:7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:03.01.2012
	Decision : NC observed that comments from MNRE is still awaited despite several reminders, hence decided to send a D.O. letter to JS, MNRE to expedite comments. The case stands deferred and to be relisted on 03.01.2012.			

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Case No.:29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/36/2011-PC-II dated 17.11.2011 as under:-			
Item to be Exported		Quantity	
Magnet Armature Assly (Party of Relay) Total Weight = 18.30 gm per piece including 2.5 gm of Polyamide – 66 / Latamid 66)		1 No.	
Raw material recommended for Import		Quantity	
1. Polyamide – 66/ Latamid 66 Compound		3.755 gm.	
R/ A may take suitable consequential action accordingly.			

20	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

21	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:03.01.2012
	Decision : The case is under examination at MSME. The case stands deferred and to be relisted on 03.01.2012.			

22	Case No.:10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date:03.01.2012
	Decision : The case is under examination at C&PC. The case stands deferred and to be relisted on 03.01.2012.			

23	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

24	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:03.01.2012
	Decision : NC observed that reply submitted by the firm is not complete and hence decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.12.2011 : 1.Net weight per KM of each Cable 2.Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be relisted on 03.01.2012.			

25	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

26	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

27	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:03.01.2012
	Decision : NC observed that comments from DIT is awaited despite reminders hence decided to send a D.O. letter to JS, DIT to expedite the case. The case stands deferred and to be relisted on 03.01.2012.			

28	Case No.:16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DIPP (Chemical wing) is awaited and hence decided to send a reminder to DIPP to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

29	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

30	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Reject
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date:
	Decision : NC observed that reply of the firm is still awaited despite 4 reminders , hence decided to reject the case.			

31	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689	Defer

			08.10.2010	Date:03.01.2012
	Decision :NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 03.01.2012.			
32	Case No.: 63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:03.01.2012
	Decision :NC observed that reply submitted by the firm is not complete hence decided to send another letter to firm to submit requisite information as required by DHI vide U.O. No. 3(23)/2008/TSW(B) dated 08.11.2011. The case stands deferred and to be re-listed on 03.01.2012.			
33	Case No.: 9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:03.01.2012
	Decision :NC observed that reply furnished by the firm does not pertain to above authorization hence decided to send a letter to firm to submit proper reply in respect of above authorization. The case stands deferred and to be re-listed on 03.01.2012.			
34	Case No.: 15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B) dated 08.11.2011 as under:- (A) Export Product No. 1 Pole Assembly (Unit 1 & 2 – 2 set) (Each set contain 28 Poles). Total Weight – 71,260 kg Import Items : (i) Import Item 1 -538 kg on net-to-net basis. (ii) Import item No. 2 may be deleted as the same has not been shown the Bill of material furnished. (iii) Import item No. 3 -49,145 kg including 10% wastage. (iv) Import item No. 4 – 11,394 kg as applied by the firm with ‘nil’ wastage. (v) Import Item No. 5 – 4,228 kg with ‘nil’ wastage as per Bill of Material furnished. (vi) Import Item No. 6 to 10 may be allowed as applied by the firm.			

(B) Export Product No. 2 – Spares for Poles – One set (4 Pole + 1 Pole Coil) Total net wastage – 5,409 kg

Import Items :

- (i) Import Item No. 11 and 16 to 20 may be allowed as applied by the firm.
- (ii) Import Item No. 12 may be deleted as the same has not been shown the Bill of Material furnished.
- (iii) Import Item No. 13 – 3,510 kg including 10% wastage.
- (iv) Import Item No. 14 – 1017.31 kg as applied by the firm with 'nil' wastage.
- (v) Import Item No. 15-378 kg with 'nil' wastage as per Bill of Material furnished.

R/A may take suitable consequential action accordingly.

35	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date:03.01.2012
	Decision : NC decided to close the case under intimation to RA as firm has surrendered the above authorization.			

36	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:closed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date:
	Decision : NC decided to close the case under intimation to RA as firm has surrendered the above authorization.			

37	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

38	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case			

stands deferred and to be relisted on 03.01.2012.

39	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date:03.01.2012
	Decision :NC observed that reply submitted by the firm is not complete hence decided to send another letter to submit following information as per written comments of DIPP vide U.O.dated 05.12.2011;- 1. Net weight per KM of each Cable 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be relisted on 03.01.2012.			

40	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:03.01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

41	Case No.:4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343 29.12.2010	Defer Date:22.11.2011
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(90)/2011-IPHW dated 14.11.2011 as under: i. The import is allowed with 2% wastage. R/A may take suitable consequential action accordingly.			

42	Case No.:13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date:03.01.2012
	Decision :The case is under examination at DOT. The case stands deferred and to be relisted on 03.01.2012.			

43	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

44	Case No.:47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

45	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date:03.01.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to furnish complete reply. The case stands deferred and to be relisted on 03.01.2012.			

46	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DOT is awaited and hence decided to send a reminder to DOT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

47	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:03.01.2012
	Decision : NC observed that reply from the firm has not been received despite two reminders hence decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be relisted on 03.01.2012.			

48	Case No.:5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date:03.01.2012

Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.

49	Case No.:16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

50	Case No.:43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date:03.01.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.12.2011: 1. Specific use of import items at Sl. No. 1 to 4, 6 & 7 and basis/justification for their quantities. 2. For net weight of components to be manufactured from above import items, details of components with net weights thereof may be indicated The case stands deferred and to be relisted on 03.01.2012.			

51	Case No.:2/1/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00002/AM12/	RLA File :03/95/040/00838/AM11/	Lic.No/Date:0310616008 15.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.12.2011 as under:- 1. Following may be suffixed with the description of export product: “ OD 25 mm x 2 mm(WT) – Qty 14.2 MT & OD 33.40 mm x 3.38 mm(WT) – Qty 1.39 MT.” 2. Total net weight of export product may be modified as 15.59 MT. 3. Description and quantity of import item may be modified as under: “ Stainless Steel Tubes/Pipes(Hot Finished) Grade 304 Size OD 33.3 mm & above – Qty 17.75 MT & Size OD 41 mm & above – Qty 1.738 MT.” 4. Total quantity of import items may be allowed as 19.488 MT inclusive of 25 % wastage as claimed by the firm after taking clue from SION C-831.			

R/A may take suitable consequential action accordingly.

52	Case No.: 38/1/81-ALC2/2011	Party Name: AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date: 36/81-ALC2/2011 22.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

53	Case No.: 11/7/81-ALC2/2011	Party Name:IDMC LIMITED	Meet No/Date: 36/81-ALC2/2011 22.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00027/AM12/	RLA File :34/24/040/00204/AM11/	Lic.No/Date:3410029432 25.02.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

54	Case No.: 9/14/81-ALC2/2011	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date: 36/81-ALC2/2011 22.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00086/AM12/	RLA File :02/24/040/00212/AM11/	Lic.No/Date:0210155678 02.03.2011	Defer Date:03.01.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 03.01.2012.			

55	Case No.: 5/7/81-ALC2/2011	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date: 36/81-ALC2/2011 22.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM12/	RLA File :05/24/040/00379/AM11/	Lic.No/Date:0510285256 07.03.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

56	Case No.: 49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 36/81-ALC2/2011 22.11.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

57	Case No.: 11/1/81-ALC2/2011	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date: 36/81-ALC2/2011	Status: Approved
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		22.11.2011	
HQ File :01/81/050/00590/AM11/	RLA File :08/24/040/00379/AM11/	Lic.No/Date:0810097130 11.03.2011	Defer Date:22.11.2011
Decision :NC decided to ratify the norms of above AA as under;- Taking clue from SION C-362 the above AA is ratified as claimed by the firm i.e. 5% wastage. R/A may take suitable consequential action accordingly.			

58	Case No.:6/7/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00022/AM12/	RLA File :31/24/040/00246/AM11/	Lic.No/Date:3110047333 11.03.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

59	Case No.:51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

60	Case No.:7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date:03.01.2012
	Decision :The case is under examination at MOS. The case stands deferred and to be re-listed on 03.01.2012.			

61	Case No.:19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

62	Case No.:20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			
63	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			
64	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			
65	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			
66	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			
67	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:03.01.2012

Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.

68	Case No.: 26/7/81-ALC2/2011	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00042/AM12/	RLA File :03/95/040/00946/AM11/	Lic.No/Date:0310622965 23.03.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

69	Case No.: 56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date:03.01.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.12.2011: 1. Outer Diameter (OD), Wall Thickness (WT) and quantity of Export product in meters for 502 MT of export product covered in the Advance Authorisation.. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format. The case stands deferred and to be relisted on 03.01.2012.			

70	Case No.: 27/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM12/	RLA File :03/95/040/01025/AM11/	Lic.No/Date:0310623070 24.03.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

71	Case No.: 14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date:03.01.2012
	Decision : NC observed that reply submitted by the firm is not complete hence decided to send another letter to submit following information as per written comments of DIPP vide U.O.dated 05.12.2011:- 1. Net weight per KM of each Cable 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be re-listed on 03.01.2012.			

			Meet No/Date:36/81-ALC2/2011	Status:Deferred
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72	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA	22.11.2011	and Re-indexed
	HQ File :01/81/050/00642/AM11/	PVT.LTD. RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

73	Case No.: 24/14/81-ALC2/2011	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM12/	RLA File :03/95/040/00986/AM11/	Lic.No/Date:0310625042 05.04.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

74	Case No.: 4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

75	Case No.: 19/7/81-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00035/AM12/	RLA File :03/95/040/01062/AM11/	Lic.No/Date:0310626861 18.04.2011	Defer Date:03.01.2012
	Decision : NC observed that reply of the firm has not been received despite two reminders hence decided to send a final reminder to form. The case stands deferred and to be relisted on 03.01.2012.			

76	Case No.: 22/14/81-ALC2/2011	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM12/	RLA File :03/94/040/01143/AM11/	Lic.No/Date:0310627277 19.04.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

77	Case No.: 5/14/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM12/	RLA File :08/24/040/00381/AM11/	Lic.No/Date:0810098566	Defer

		26.04.2011	Date:03.01.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

78	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

79	Case No.:18/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM12/	RLA File :05/24/040/00031/AM12/	Lic.No/Date:0510290134 10.05.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

80	Case No.:20/7/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00036/AM12/	RLA File :03/95/040/00047/AM12/	Lic.No/Date:0310630339 10.05.2011	Defer Date:03.01.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 03.01.2012.			

81	Case No.:23/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM12/	RLA File :04/24/040/00012/AM12/	Lic.No/Date:0410123943 10.05.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

82	Case No.:24/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00040/AM12/	RLA File :04/24/040/00013/AM12/	Lic.No/Date:0410123944 10.05.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

83	Case No.:25/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00041/AM12/	RLA File :05/24/040/00032/AM12/	Lic.No/Date:0510290135 10.05.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

84	Case No.:10/14/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM12/	RLA File :05/23/040/00091/AM12/	Lic.No/Date:0510292911 10.06.2011	Defer Date:03.01.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 03.01.2012.			

85	Case No.:11/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM12/	RLA File :05/23/040/00094/AM12/	Lic.No/Date:0510293097 13.06.2011	Defer Date:22.11.2011
	Decision : NC decided to close the case under intimation to RA as firm has surrendered the above authorization.			

86	Case No.:12/14/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM12/	RLA File :04/24/040/00075/AM12/	Lic.No/Date:0410124887 13.06.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

87	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:03.01.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by MOS. The case stands deferred and to be re-listed on 03.01.2012.			

88	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234	Defer

		14.06.2011	Date:03.01.2012
Decision : NC decided to send a letter to firm to submit requisite information as required by MOS. The case stands deferred and to be re-listed on 03.01.2012.			

89	Case No.: 16/14/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM12/	RLA File :03/94/040/00216/AM12/	Lic.No/Date:0310636355 15.06.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

90	Case No.: 17/14/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00094/AM12/	RLA File :03/94/040/01157/AM11/	Lic.No/Date:0310636363 15.06.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

91	Case No.: 18/14/81-ALC2/2011	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00095/AM12/	RLA File :05/23/040/00031/AM12/	Lic.No/Date:0510293736 16.06.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DOT is awaited and hence decided to send a reminder to DOT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

92	Case No.: 26/28/81-ALC2/2011	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM12/	RLA File :32/24/040/00015/AM12/	Lic.No/Date:3210048412 16.06.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

93	Case No.: 19/14/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM12/	RLA File :03/95/040/00117/AM12/	Lic.No/Date:0310636983	Defer

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.

94	Case No.:20/14/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00097/AM12/	RLA File :03/95/040/00144/AM12/	Lic.No/Date:0310637250 20.06.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.12.2011 as under:-

1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :

<u>1</u>	Copper Conductor, XLPE Insulated Unarmoured PVC Sheathed Cables upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	1 C X 300 mm2	1800	5616
(ii)	3 C X 240 mm2	600	4650
(iii)	3 C X 185 mm2	150	885
(iv)	3.5 C X 95 mm2	350	1269
(v)	3 G X 10 mm2	1000	443
(vi)	3 G X 6 mm2	400	158
(vii)	3 G X 4 mm2	1100	368
(viii)	3 G X 2.5 mm2	6950	1661
	TOTAL QTY	12350	15050

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

<u>2</u>	Copper Conductor, XLPE Insulated Armoured PVC Sheathed Cables upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	3 G X 6 mm2	700	645
(ii)	3 G X 2.5 mm2	3900	1810

(iii)	5 G X 2.5 mm2	3000	1659
	TOTAL QTY	7600	4114

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

<u>3</u>	Copper Conductor, XLPE Insulated, Glass Mica tape screened , ZHFR Sheathed Armoured Cables upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	5 G X 6 mm2	1400	1722
(ii)	5 G X 2.5 mm2	3100	2300
	TOTAL QTY	4500	4022

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

<u>4</u>	Copper Conductor, XLPE Insulated, Lead Sheathed,Armoured , PVC Sheathed Cables upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	3.5 C X 300 mm2	500	10085
(ii)	3 C X 300 mm2	1350	22220
(iii)	3 C X 240 mm2	1250	17561
(iv)	3 C X 185 mm2	12000	135300
(v)	3 C X 150 mm2	600	6106
(vi)	4 G X 70 mm2	3350	23567
(vii)	3 G X 70 mm2	3200	17728
(viii)	3 C X 70 mm2	3400	18836
(ix)	3 G X 50 mm2	4650	20251
(x)	3.5 C X 35 mm2	450	1676
(xi)	3 G X 35 mm2	2100	7234
(xii)	3 C X 35 mm2	7700	26526

(xiii)	3 G X 25 mm2	4000	12668
(xiv)	3 C X 25 mm2	5100	16152
(xv)	3 C X 16 mm2	11300	27154
(xvi)	5 G X 16 mm2	4145	14043
(xvii)	4 C X 10 mm2	3500	7441
(xviii)	3 G X 10 mm2	5950	12269
(xix)	3 C X 10 mm2	20500	42271
(xx)	3 C X 6 mm2	4300	6987
(xxi)	3 G X 4 mm2	1700	2455
(xxii)	3 C X 4 mm2	5800	8375
	TOTAL QTY	106845	456906

5. Description, quantities and Net weights of export products at Sl. No. 5 may be modified as under:

5	Copper Conductor, Glass Mica tape screened , XLPE Insulated Lead Sheathed, Armoured, ZHFR Sheathed Cables upto 1100 Volts/LT		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	5 G X 16 mm2	5100	15810
(ii)	5 G X 25 mm2	3800	16530
	TOTAL QTY	8900	32340

6. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as applied for as given under:

Export Product Sl.No.	Quantity (Kgs/Km)	Export Product Sl.No.	Quantity (Kgs/Km)
1(i)	2697	4(xiii)	674
1(ii)	6411	4(xiv)	674
1(iii)	4989	4(xv)	431
1(iv)	2922	4(xvi)	719
1(v)	260	4(xvii)	360
1(vi)	161	4(xviii)	270
1(vii)	107	4(xix)	270

1(viii)	67	4(xx)	162
2(i)	156	4(xxi)	108
2(ii)	67	4(xxii)	108
2(iii)	111	5(i)	713
3(i)	267	5(ii)	110
3(ii)	111		
4(i)	9438		
4(ii)	8046		
4(iii)	6465		
4(iv)	4983		
4(v)	4041		
4(vi)	2517		
4(vii)	1888		
4(viii)	1888		
4(ix)	1348		
4(x)	1101		
4(xi)	944		
4(xii)	944		

7. Quantity of import item at S.No.2 i.e. Lead Ingots may be allowed as 1.02 kgs/kg content in the Export products at Sl. Nos. 4 & 5.
8. Quantity of import item at S.No.3 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 3 & 5
9. Quantity of import item at S.No.4 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 1 to 5.
10. Quantity of import item at S.No.5 i.e. PVC Resin may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 4.
11. Quantity of import item at S.No.6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.Nos. 1, 2 & 4
12. Quantity of import item at S.No.7 i.e. Calcium Carbonate may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2 & 4.
13. Quantity of import item at S.No.8 i.e. Cogegum compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 3 & 5.
14. Quantity of import item at S.No.10 i.e. Galvanised Steel Wire/Steel Wire Rod may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 2 , 3, 4 & 5.

R/A may take suitable consequential action accordingly.

95	Case No.:19/28/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM12/	RLA File :02/24/040/00056/AM12/	Lic.No/Date:0210161414 30.06.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

96	Case No.:11/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:36/81-ALC2/2011	Status:Deferred
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		22.11.2011	and Re-indexed
	HQ File :01/81/050/00149/AM12/	RLA File :05/23/040/00140/AM12/	Lic.No/Date:0510296444 13.07.2011
			Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.		

97	Case No.:6/28/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM12/	RLA File :06/24/040/00015/AM12/	Lic.No/Date:0610022896 19.07.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

98	Case No.:5/28/81-ALC2/2011	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM12/	RLA File :07/24/040/00125/AM12/	Lic.No/Date:0710080788 20.07.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

99	Case No.:15/28/81-ALC2/2011	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00235/AM12/	RLA File :03/94/040/00328/AM12/	Lic.No/Date:0310643944 22.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.12.2011 as under: 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 33075 Sq. Mtrs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

100	Case No.:2/28/81-ALC2/2011	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM12/	RLA File :31/83/040/00079/AM12/	Lic.No/Date:3110049515 01.08.2011	Defer Date:03.01.2012
	Decision : The case is under examination at MSME. The case stands deferred and to be relisted on 03.01.2012.			

101	Case No.:1/21/81-ALC2/2011	Party Name:HEENA METAL PVT LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00175/AM12/	RLA File :03/94/040/00311/AM12/	Lic.No/Date:0310645667 02.08.2011	Defer Date:03.01.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

102	Case No.:4/28/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM12/	RLA File :25/24/040/00011/AM12/	Lic.No/Date:2510003329 08.08.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

103

Case No.:3/28/81-ALC2/2011	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
HQ File :01/81/050/00223/AM12/	RLA File :03/95/040/00357/AM12/	Lic.No/Date:0310647284 09.08.2011	Defer Date:22.11.2011
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(86)/2008-ME dated 31.10.2011as under:- Taking clue from SION C-1627 the above AA is ratified as under:-			
Sl No.	Item of import	Quantity / wastage allowed	
1	Copper Scrap	1.06 kg/kg content in export product	
2	Tin ingots	1.02 kg/kg content in export product	
R/A may take suitable consequential action accordingly.			

104	Case No.:1/22/81-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM12/	RLA File :04/24/040/00059/AM12/	Lic.No/Date:0410127031 10.08.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

105	Case No.:21/28/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM12/	RLA File :05/23/040/00178/AM12/	Lic.No/Date:0510299163	Defer

		10.08.2011	Date:03.01.2012
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

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106	Case No.:18/28/81-ALC2/2011	Party Name:JSW SEVERFIELD STRUCTURES LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM12/	RLA File :03/94/040/00401/AM12/	Lic.No/Date:0310648317 12.08.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

107	Case No.:24/28/81-ALC2/2011	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM12/	RLA File :05/24/040/00174/AM12/	Lic.No/Date:0510299946 19.08.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

108	Case No.:25/28/81-ALC2/2011	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00245/AM12/	RLA File :05/24/040/00165/AM12/	Lic.No/Date:0510299941 19.08.2011	Defer Date:03.01.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 03.01.2012.			

109	Case No.:7/28/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM12/	RLA File :05/24/040/00185/AM12/	Lic.No/Date:0510300201 24.08.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

110	Case No.:1/28/81-ALC2/2011	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM12/	RLA File :04/24/040/00106/AM12/	Lic.No/Date:0410127454 25.08.2011	Defer Date:03.01.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.

111	Case No.:8/28/81-ALC2/2011	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM12/	RLA File :05/24/040/00067/AM12/	Lic.No/Date:0510300372 25.08.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

112	Case No.:20/28/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM12/	RLA File :02/24/040/00097/AM12/	Lic.No/Date:0210164755 26.08.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

113	Case No.:10/28/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM12/	RLA File :04/24/040/00147/AM12/	Lic.No/Date:0410127670 30.08.2011	Defer Date:03.01.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 03.01.2012.			

114	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

115	Case No.:13/28/81-ALC2/2011	Party Name:KUMAR INDUSTRIES	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00233/AM12/	RLA File :05/23/040/00202/AM12/	Lic.No/Date:0510300884 30.08.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.			

116	Case No.:11/28/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM12/	RLA File :05/24/040/00184/AM12/	Lic.No/Date:0510300934 01.09.2011	Defer Date:03.01.2012
	Decision : NC decided to send letter to firm to submit requisite information as per written comments of MSME vide U.O. No. 30(85)2011-ME dated 31.10.2011 as under:- 1. Size/Specification of the export product category/product wise. 2. Process flow chart indicating process of manufacturing and wastage there in. 3. Difference in Export and Import product. 4. Break up of quantity of export product and specification / size there in. The case stands deferred and to be re-listed on 03.01.2012.			

117	Case No.:23/28/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM12/	RLA File :07/24/040/00220/AM12/	Lic.No/Date:0710082170 09.09.2011	Defer Date:03.01.2012
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.			

118	Case No.:16/28/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Approved
	HQ File :01/81/050/00236/AM12/	RLA File :03/94/040/00495/AM12/	Lic.No/Date:0310654468 19.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.12.2011 as under: 1. Words" XLPE insulated" may be suffixed with the description of export products at Sl. No 1, 2, 3 & 4. 2. Quantity of import item at Sl. No 1 may be allowed as 15180 Kgs. inclusive of 1 % wastage. 3. Quantity of import item at Sl. No 2 may be allowed as 930.9 Kgs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

119	Case No.:17/28/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:36/81-ALC2/2011 22.11.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM12/	RLA File :03/95/040/00450/AM12/	Lic.No/Date:0310654817 20.09.2011	Defer Date:03.01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.01.2012.			

SI No. 180

CASE NO. AR- 66	M/s. Nicomet Industries
Meeting No. 36/81	F.No.01/81/050/113/AM11/DES-II
Dated:22.11.2011	Advance Licence No. 0310585933 dated 04.08.2010
	RLA F.No. 03/95/40/00323/AM11

Decision : NC decided to forward the above case to Chemical wing of DIPP alongwith earlier comments of NC on the above matter. The case stands deferred and to be relisted on 03.01.2012.

SI. No. 181

CASE NO. AR- 52	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 36/81	F.No.01/81/050/0493/AM10/DES-II
Dated:22.11.2011	Advance Licence No. 0410111024 dated 25.01.2010
	RLA's F.No.04/24/040/00270/AM10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 03.01.2012.

SI. No. 182

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 36/81	F.No.01/81/050/0488/AM10/DES-II
Dated:22.11.2011	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 03.01.2012.

SI. No. 183

CASE NO. AR- 56	M/s. Ravin Cable

Meeting No. 36/81	F.No.01/81/162/769/AM09/DES-II
Dated:22.11.2011	Advance Licence No. i. 0310083250 dtd 04.05.2001 ii. 0310111242 dtd 22.11.2001

Decision: NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.12.2011:

1. Copy of Advance Licence Committee(ALC) /Norms committee(NC) decision fixing/ratifying the quantities of import items in respect of Advance Authorization No. 0310083250 dated 04.05.2001.
 2. Voltage rating of cables in respect of Advance Authorization No. 0310111242 dated 22.11.2001
 3. Net weights of export products with net weights of inputs both imported and indigenous in each export product for both the Advance Authorizations
- The case stands deferred and to be relisted on 03.01.2012.

PART – C – DEFERRED

SI No 33

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 29/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 11.10.2011	

Decision: NC decided to send a letter to firm to submit complete reply as required by MSME as reply submitted by the firm is incomplete. The case stands deferred and to be relisted on 03.01.2012.

S. No. 34

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 36/81	F.No.01/81/162/767/AM09/DES-II
Dated: 22.11.2011	

Decision: NC observed that comments from M/o Mines is still awaited despite several reminders, hence decided to send a D.O. letter to JS, M/o Mines to expedite comments. The case stands deferred and to be relisted on 03.01.2012.

Sl. No. 35

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CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 36/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 22.11.2011	

Decision: NC observed that comments of M/o Mines has been received on the above mater vide O.M. No. 23(4)/2010-Met.I dated 30.08.2011. NC decided to issue a Public Notice for above modification on the recommendation of M/o Mines.

Sl. No. 36

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 36/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 22.11.2011	

Decision: NC observed that comments from M/o Mines is still awaited despite several reminders, hence decided to send a D.O. letter to JS, M/o Mines to expedite comments. The case stands deferred and to be relisted on 03.01.2012.

Sl. No. 37

CASE NO. C- 08	M/s. Eastman Auto & Power Ltd., Gurgaon
Meeting No. 36/81	F.No.01/81/162/00849/AM11 /DES-II
Dated:22.11.2011	Clarification regarding whether Lead Acid Storage Inverter Battery is cover under SION C-1058

Decision: The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.01.2012.

Sl No. 38

CASE NO. C-01	M/s. Honeywell Electrical Devices and Systems India Ltd
Meeting No. 36/81	F.No.01/81/162/007/AM12/DES-II
Dated:22.11.2011	Fixation of wastage norms in r/o 100% EOU unit

Decision: NC observed that reply of the firm has received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 03.01.2012.

SI no. 39

CASE NO. C-03	M/s. OCTL
Meeting No. 36/81	F.No.01/81/162/203/AM12/DES-II
Dated:22.11.2011	Modification of SION C-1313

Decision: NC decided to reject the request of the firm for modification of SION C-1313 as per written comments of DHI vide U.O. No. 1(3)/2011/TSW(B) dated 08.11.2011 (copy enclosed).

SI No. 40

Case No. C-12	M/s Mercury Fittings Pvt. Ltd
Meeting No. 36/81	F.No.01/81/162/484/AM12/DES-II
Dated:22.11.2011	Fixation of wastage norms in r/o M/s Mercury Fittings Pvt. Ltd, Chennai an EOU

Decision :NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 03.01.2012.

SI No. 41

Case No. C-13	M/s AVO Carbon India Pvt. Ltd
Meeting No. 36/81	F.No.01/81/162/490/AM12/DES-II
Dated:22.11.2011	Fixation of wastage norms in r/o M/s AVO Carbon India Pvt. Ltd, an EOU

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 03.01.2012.

SI No. 42

Case No. C-14	M/s Wilwin, Delhi
Meeting No. 36/81	F.No.01/81/162/478/AM05/DES-II
Dated:22.11.2011	Request of M/s Wilwin, Delhi for restoration of DEPB claim "classification " of "Industrial locking Devices" under 61/169 of DEPB schedule.

Decision :NC decided to call the firm for Personal hearing in the next meeting of NC to explain their case. The case stands deferred and to be re-listed on 20.12.2011.
